

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SNEED TECHNOLOGIES PRIVATE LIMITED

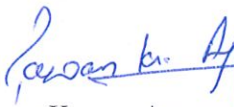
1.	NAME OF CORPORATE PERSON	Sneed Technologies Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30/06/2015
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RoC-Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72200KA2015PTC081263
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	No.1 & 2, 2nd Floor, Krishana Reddy Colony, Domlur, Bangalore, Karnataka 560071
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23 rd December 2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Pawan Kumar Agrawal Corresponding Address: 40/55, First Floor, CHittaranjan Park, New Delhi - 110019 Address Registered with IBBI: L-2/37A, Ground Floor, Ekta Square, DDA Kalkaji, New Delhi - 110019 Email Address:- irp@ppglegal.com Mobile:- 9971761073 Membership No - IP-P00852 Regn No.:- IBBI/IPA-001/IP-P00852/2017-2018/11435
8.	LAST DATE FOR SUBMISSION OF CLAIMS	21/01/2022

Notice is hereby given that the **Sneed Technologies Private Limited** has commenced voluntary liquidation on 23/12/2021.

The stakeholders of Sneed Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 21/01/2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Pawan Kumar Agrawal
Insolvency Professional
Regn No.:- IBBI/IPA-001/IP-P00852/2017-2018/11435
Date: 23/12/2021
Place: Bangalore



STATE BANK OF INDIA

RACPC-GUNFOUNDRY, Mezzanine Floor,
Gunfoundry Branch, Gunfoundry, Hyderabad-500001.

POSSESSION NOTICE (SYMBOLIC)

Under Rule 8(1) and (2) (For immovable property)

Whereas the undersigned being the Authorised Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 No.3 of 2002 and enforcement of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated calling upon the borrower to repay the amount mentioned in the notice being an aggregate amount with interest, costs, charges, etc. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below belonging to in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21st day of December of the year 2021.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an aggregate amount, with further interest, costs and incidental charges thereon.

The Borrower's and Guarantor's attention is invited to provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Note: Earlier possession notice dated 14.12.2021 may be treated as cancelled. Hence the present notice is issued in lieu of possession notice dated 14.12.2021.

HOME BRANCH: GUNFOUNDRY BRANCH (20066)
S.No.1: Name of the Borrower: Sri. Maganti Praneth S/O Sri. M. Parthasarathi, H.No. 8-3-168/E/2147, Flat No. 101, Rajay Nagar, Yousufguda, Hyderabad-500045. **Property Address:** Sri. Maganti Praneth S/O Sri. M. Parthasarathi Flat No. 411, LIG Block (L-25) Chitrapuri Colony, Manikonda Jagir Village, Ranjananagar Mandal, Ranga Reddy District, Telangana-500099. **A/C NO.** TL-HL-62328837878 & Suraksha-62328837878. **Demand Notice Date:** 07-12-2020. **Amount Outstanding:** Rs. 3,59,117.00 (Rupees Three Lakhs Fifty Nine Thousand One Hundred and Seventeen Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No. 411, in 3rd Floor, in LIG BLOCK-25, having a super built up area 465 sq. feet, proportionate Undivided share of land measuring 20.59 Sq.Yards or equivalent to 17.22 mtrs., (out of total admeasuring Ac. 67-16 Gts.) Situated at MANIKONDA JAGIR Village & GP, Ranjananagar Mandal, Ranga Reddy Dist, Hyderabad, Telangana State. Vide Regd. Conveyance Deed No.5213/2014 Dtd.24.04.2014 Registered at District Registrar Ranga Reddy in favour of Sri. M. Praneth S/O Sri. M. Parthasarathi and Bounded By: NORTH: Lift & Open to Sky; SOUTH: Flat No. 412; EAST: Open to Sky; WEST: Corridor

HOME BRANCH HYDERABAD MAIN BRANCH (00847)
S.No.2: Name of the Borrower: Sri.D. Prabhakar S/O Sri. Dudduka Srisailam H.No. 11-20-36/102, J. Rama Rao Apartment, Huda Complex, Saroomagar, Hyderabad-500035. **Business Address:** Sri.D. Prabhakar S/O Sri. Dudduka Srisailam M/s. S.L.N Foods oJumbo King H.No.6-2-945/6, Opp. Shadan Collage, Khairatabad, Hyderabad-500004. **Property Address:** Sri.D. Prabhakar S/O Sri. Dudduka Srisailam Flat No.502, M.C.H No.1-5-519/A/502, 'Ganapathi Homes', NEW Maruthi Nagar, Kohapet, Hyderabad-500035. **A/C NO.** TL-HL-35830028079, **A/C NO.** TL-SURAKSHA-35830517060. **Demand Notice Date:** 23-03-2018

Amount Outstanding: Rs.15,82,927.00 (Rupees Fifteen Lakhs Eighty Two Thousand Nine Hundred and Twenty Seven Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No.502, in the Fifth Floor, bearing M.C.H. No.1-5-519/A/502, having built up area of 982 Sq.Feet and One Car parking area in the still Floor in the residential building Complex Known as 'Ganapathi Homes' along with all common areas, drives, passages, corridors, enjoyments and all other amenities to provided and available there under, together with an undivided share of land measuring 30.50 Sq.Yards or 25.49 Sq.Mtrs., out of the total land admeasuring 1472.22 Sq.Yards or 1230.70 Sq.Mtrs., on plot Nos. 4, 5 Southern part and 6, in Survey Nos. 17, 18, 19, 42 and 43, situated at ward No. 1, Block No.5, New Maruthi Nagar, Kohapet Village, Uppal Revenue Mandal, Ranga Reddy District, Under G.M.C. Within Limits of L.B. Nagar Circle, Vide Regd. Sale Deed No.18434/2016 Dated 23.07.2016 Registered at S.O.L.B. Nagar in favour of Sri.D. Prabhakar S/O Sri. Dudduka Srisailam and Bounded By: SRO L.B. Nagar in favour of Sri.D. Prabhakar S/O Sri. Dudduka Srisailam and Bounded By: SRO L.B. Nagar in favour of Sri.D. Prabhakar S/O Sri. Dudduka Srisailam. **Open to Sky, EAST:** Open to Sky; **WEST:** Lift & Open to Sky; **Boundaries For entire Land:** NORTH: Plot nos. 11, 5 Northern Part & 9 SOUTH: Road, EAST: Plot No. 7, WEST: Road

HOME BRANCH GUNFOUNDRY BRANCH (20066)
S.No.3: Name of the Borrower: Sri. G. Vinayak S/O Sri. G. Deva Raju H.No. 8-2-269/19/69, Road No.2, Indra Nagar Banjara Hills, Hyderabad-500034. **Property Address:** Sri. G. Vinayak S/O Sri. G. Deva Raju Flat No.206, Second Floor LIG Block (L-17) Chitrapuri Colony Manikonda Jagir V Ranjananagar Mandal 500089. **A/C NO.** TL-HL-62327951182, **SURAKSHA-62327952970 Demand Notice Date:** 17-02-2020. **Amount Outstanding:** Rs.4,16,158.00 (Rupees Four Lakhs Sixteen Thousand One Hundred and Fifty Eight Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No.206 in 1st FLOOR, in LIG BLOCK-17, having a super built up area 465 sq. feet, proportionate Undivided share of land measuring 20.59 Sq.Yards or equivalent to 17.22 mtrs., (out of total admeasuring Ac. 67-16 Gts.) Situated at MANIKONDA JAGIR Village & GP, Ranjananagar Mandal, Ranga Reddy, Dist. Hyderabad A/C Conveyance Deed No.1060/2014 Dtd.28.01.2014 Registered at District Registrar of Ranga Reddy in favour of Sri. G. Vinayak S/O Sri. G. Deva Raju and Bounded By: NORTH: Flat No.205, SOUTH: Open to Sky; EAST: Corridor; WEST: Open to Sky

HOME BRANCH GUNFOUNDRY BRANCH (20066)
S.No.4: Name of the Borrower: Sri. D. Akash S/O Sri. D. Ramesh H.No.3-5-75, Flat No.504, Raja Sree Apartment, Raj Mohalla, Hyderabad-500027. **Office Address:** Sri. D. Akash S/O Sri. D. Ramesh H.No.8-2-293/82/A/1, Indra Nagar, Jubilee Hills, Hyderabad-500034. **Property Address:** Sri. D. Akash S/O Sri. D. Ramesh Flat No.412, 3rd Floor, LIG Block (L-22) Chitrapuri Colony, Manikonda Jagir Village, Ranjananagar Mandal, R.R.District 500104. **A/C NO.** TL-HL-62328232190, **SURAKSHA-62328232940 Demand Notice Date:** 30-07-2021

Amount Outstanding: Rs.3,13,652.00 (Rupees Three Lakhs Thirteen Thousand Six Hundred and Fifty Two Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No. 412, in 3rd Floor, in LIG BLOCK-22, having a super built up area 465 sq. feet, proportionate Undivided share of land measuring 20.59 Sq.Yards or equivalent to 17.22mtrs., (out of total admeasuring Ac. 67-16 Gts.) in Survey No. 246/1, Situated at MANIKONDA JAGIR Village & GP, Ranjananagar Mandal, Ranga Reddy Dist., Hyderabad, Telangana State, Vide Regd. Conveyance Deed No.1092/2014 Dtd.28.01.2014 Registered at D.R.O. Ranga Reddy in favour of Sri. Donkada Akash S/O Sri. D. Ramesh and Bounded By: NORTH: Flat No.411, SOUTH: Open to Sky, EAST: Open to Sky, WEST: Corridor

HOME BRANCH GUNFOUNDRY BRANCH (20066)
S.No.5: Name of the Borrower: Sri. M. Raji Reddy S/O Sri. M. sathi Reddy H.No.2-127-54/5, Vijayapuri Colony, Uppal, Hyderabad-500039. **Property Address:** Sri. M. Raji Reddy S/O Sri. M. sathi Reddy Flat No.108, Ground Floor, LIG Block (L-13) Chitrapuri Colony, Manikonda Jagir Village, Ranjananagar Mandal, R.R.District-500089. **A/C NO.** TL-HL-62328547097, **SURAKSHA-62328548148 Demand Notice Date:** 08-05-2019

Amount Outstanding: Rs.3,90,711.00 (Rupees Three Lakhs Ninety Thousand Seven Hundred and Eleven Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No. 108, in Ground Floor, in LIG BLOCK-13, having a super built up area 465 sq. feet, proportionate Undivided share of land measuring 20.59 Sq.Yards or equivalent to 17.22mtrs., (out of total admeasuring Ac. 67-16 Gts.) in Survey No.246/1, Situated at MANIKONDA JAGIR Village & GP, Ranjananagar Mandal, Ranga Reddy Dist., Hyderabad, Telangana State, Vide Regd. Conveyance Deed No.3192/2014 Dtd.11.03.2014 Registered at D.R.O. Ranga Reddy in favour of Sri. M. Raji Reddy S/O Sri. M. sathi Reddy and Bounded By: NORTH: Flat No.107, SOUTH: Open Space, EAST: Open Space, WEST: Corridor

BRANCH: PURANAPUL BRANCH (20089)
S.No.6: Name of the Borrower: STUDENT Sri. Syed Kamran Masood S/O Sri Syed Masood 20-7-261/A FATEH DARWAJA QAZI PURADANI KA BAGH, CHARMINAR, HYDERABAD-500006. **Sri. Syed Masood S/O Sri S. Nayeemuddin (Co-Applicant) 20-7-261/A FATEH DARWAJA QAZI PURADANI KA BAGH, CHARMINAR, HYDERABAD-500006. GURANTOR: Smt. Ghousia Sultana W/o Sri. Syed Masood 20-7-261/A FATEH DARWAJA QAZI PURADANI KA BAGH, CHARMINAR, HYDERABAD-500006. Property Address:** Smt. Ghousia Sultana W/o Sri. Syed Masood 20-7-261/A FATEH DARWAJA QAZI PURADANI KA BAGH, CHARMINAR, HYDERABAD-500006. **A/C NO.** TL-EL-37459300555/A/C NO. TL-Home Top-Up Loan-6244410224. **Demand Notice Date:** 16.10.2021. **Amount Outstanding:** Rs.16,38,555.00 (Rupees Sixteen Lakhs Thirty Eight Thousand Five Hundred and Fifty Five Only) as on 14.12.2021 with further interest, costs and incidental charges thereon.

Description of the property: All that the Flat/Unit bearing No. 20-7-261, admeasuring 343 Sq.Yards out of 680 Sq.Yards, situated at Inside FatehDarwaza, Hyderabad, A.P. Which is Clearly Shown in the Plan annexed hereto and delineated in red color Conveyance Deed No.246/2002 Dtd.27.02.2002 Registered at District Registrar of Ranga Reddy in favour of Smt. Ghousia Sultana W/o Mr. Syed Masood and Bounded By: NORTH: H.No.20-7-262, SOUTH: Road, EAST: Portion of H.No.20-7-261, WEST: Dead Lane

Date: 21.12.2021
 Place: Hyderabad
 Sd/- Authorised Officer,
 STATE BANK OF INDIA

“IMPORTANT”

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.”

SOUTH WESTERN RAILWAY

Tender Notice CN/12/2021
Dated: 23.12.2021

The undersigned, on behalf of the President of India, invites E-tenders for the following works:

Description in brief		
1.	Replacement of Bridges having steel girder of span 1X9.14m with PSC slab in Bridge No. 92 (1x9.14m) in Birur - Harihar section. (Re-Tender).	Rs. 71,79,418/-
2.	Hassan - Mangaluru	Rs. 1,75,10,953/-

Section: Elimination of unmanned LC No. 6 at km. 4/500-600 by diverting road traffic through manned LC No.7 at km. 4/800-900 between Hassan and Alur halt stations and elimination of unmanned LC No. 23 at km. 22/000-100 by diverting road traffic through manned LC No. 24 at km. 22/600-700 between Alur halt and Ballupete stations duly extending the ventways of minor bridges No. 18, 64 and 65.

Last date for submission of bids: **Up to 14:00 hrs. of 20.01.2022**

Tender No.: 95215688 Qty: 36 Sets

Last date for submission of bids: **Up to 14:00 hrs. of 20.01.2022**

For details log on: www.irops.gov.in

Chief Materials Manager / Construction, Bengaluru Cantonment

PUB/0321AAV/PRB/SWR/2021-22
 f S.W.Railways S.WRRLY S.WRRLY

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF SNEED TECHNOLOGIES PRIVATE LIMITED		
1. Name of the Corporate Person	SNEED TECHNOLOGIES PRIVATE LIMITED	
2. Date of Incorporation of the Corporate Person	30/06/2015	
3. Authority under which Corporate Person is incorporated/registered	MINISTRY OF CORPORATE AFFAIRS	
4. Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72200KA2015PTC081263	
5. Address of the Registered Office and Principal Office (if any) of the Corporate Person	NO.1 & 2, 2 ND FLOOR, KRISHANA REDDY COLONY, DOMLUR BANGALORE KARNATAKA 560071 INDIA	
6. Liquidation Commencement Date Of Corporate Person	23 rd DECEMBER 2021	
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	MR PAWAN KUMAR AGRAWAL CORRESPONDING ADDRESS: 40/55, FIRST FLOOR, CHITTARANJAN PARK, NEW DELHI - 110019 ADDRESS REGISTERED WITH IBBI: L-2/37A, GROUND FLOOR, EKTA SQUARE, DDA, KALKAJI, NEW DELHI 110019 E-MAIL: irp@pplegal.com PH: +91 9971761073 MEMBERSHIP NO: IP-P00852 REG NO: IBBI/PA-001/IP-P00852/2017-18/11435	
8. Last date of Submission of Claims	21 st JANUARY 2022	

Notice is hereby given that the M/s Sneed Technologies Private Limited (the Company) has commenced voluntary liquidation on 23rd day of December 2021. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 21st January 2022, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Pawan Kumar Agrawal
Insolvency Professional
Membership No: IP-P00852
Date: 23.12.2021
Place: Bangalore

SALE NOTICE

(under Insolvency and Bankruptcy Code, 2016)

M/s. ISR INFRA PRIVATE LIMITED (in Liquidation)
Liquidator's Address: Plot No.101, H.No. 6-40, Suprabhat Township, Venture-2, Kachavani Singaram, HYDERABAD-500088, Telangana.

The following Assets and Properties of M/s. ISR INFRA PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate are for sale by the Liquidator. The Sale will be done by the under signed through the E-Auction platform: <https://www.banksauctions.in/> on 25.01.2022 at specified time slots (with unlimited extension of 5 minutes each).

Sl. No.	Asset Description/Mode of sale	Reserve price Rs. in lakhs	EMD Rs. in Lakhs
In separate lots as under:			
Lot No.1	Property-1: Industrial cum residential land, building and sheds under GVMC limit in an extent of 2844 square yards along with 3825 square feet ACC shed covered by Sy. No. 159/1, 115/2 & 3 of D.No: 5-53, Sy.No: 159/1, 115/2 & 3, Patta No: 228, 288, 233, 197, 49, 230, 235, 37, 27, 52 & 13, Marikavalasa, Paradesipalem Village, Madhurawada Subregistry, Visakhapatnam - bounded by: North: Rasta (Land in Sy.No.117), South: Land belongs to H.Bhaskar Rao, East: 40' Wide Road and West: Site belongs to Syed Mansoor.	1250.00	125.00
	Property-2: Industrial cum residential vacant land, under GVMC limit in an extent of 3059 Square Yards, covered by D.No.5-53, Sy.No. 159/1, 115/2 & 3, Patta No.228, 288, 233, 197, 49, 230, 235, 37, 27, 52 & 13, Marikavalasa, Paradesipalem Village, Madhurawada Sub-registry, Visakhapatnam, bounded by North: Rasta (Land in Sy.No.117), South: Land belongs to H.Bhaskar Rao, East: Site belongs to Smt. Asila Begum, and West: Gedda.		
Lot No.2	Property-1: Industrial cum residential vacant land, in an extent of 6146.80 square yards, covered by Sy. No: 141/3A, Ward No: 8, Southern Road to Gidjila, Near D.No: 8-110 of Kothavalasa Panchayat, Kothavalasa Registry, Vijayanagaram District - bounded by: North: Kothavalasa to Vijayanagaram Road leads from Gidjila, South: Land belongs to Gorapally family, East: Veerasagaram Gedda, and West: Dry Land in Sy.No: 141/2A.	1700.00	170.00
	Property-2: Industrial cum residential vacant land, in an extent of 7744 square yards, covered by Sy.No.141/1A, Ward No: 8, Dadas up to ZP High School, Near D.No.8-110 of Kothavalasa Panchayat, Kothavalasa Sub-Registry, Vijayanagaram District- bounded by: North: Kothavalasa to Vijayanagaram Road leads from Gidjila, South: Dry Land belongs to Gorapally family, East: Dry Land in Sy.No.141/2A. Veerasagaram Gedda, and West: Kothavalasa to Vijayanagaram Road.		

E-Auction Timings on 25.01.2022

Lot No. 1	Lot No. 2
11.00 hours to 13.00 hours	13.00 hours to 15.00 hours

EMD can be deposited either by remittance into the account or through demand draft. Interested applicants may refer to the COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available in service provider web portal i.e., <https://www.banksauctions.in/> or through E-Mail: 12283kumar@icmim.in

The Liquidator have right to accept or cancel or extend or modify, etc., any terms and conditions of E-Auction (or) the liquidator can cancel E-Auction (or) any item of E-Auction at any time. He reserves the right to reject any of the bids without giving any reasons. EMD (i.e. 10% OF RESERVE PRICE) & DOCUMENTS SUBMISSION DEAD LINE IS 22.01.2022.

E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" only.

PRADEEP KUMAR SRIVANAM
LIQUIDATOR
Date: 26-12-2021
Place: Hyderabad
IBBI Reg. No: IBBI/PA-003/IP-N000100/2017-18/11009
Contact No. 800882331

SOUTH WESTERN RAILWAY

E-Tender Notice No. 38/MYS/2021
Dated: 22.12.2021

The undersigned, on behalf of the President of India, invites E-tenders for the following works:

Sl.	Item of Works	Approx. Value
1.	Replacement of Bridges having steel girder of span 1X9.14m with PSC slab in Bridge No. 92 (1x9.14m) in Birur - Harihar section. (Re-Tender).	Rs. 71,79,418/-
2.	Hassan - Mangaluru	Rs. 1,75,10,953/-

Section: Elimination of unmanned LC No. 6 at km. 4/500-600 by diverting road traffic through manned LC No.7 at km. 4/800-900 between Hassan and Alur halt stations and elimination of unmanned LC No. 23 at km. 22/000-100 by diverting road traffic through manned LC No. 24 at km. 22/600-700 between Alur halt and Ballupete stations duly extending the ventways of minor bridges No. 18, 64 and 65.

Last date for submission of bids: **Up to 11:00 hrs. of 13.01.2022**

For details log on: www.irops.gov.in

Divisional Railway Manager / Works Mysuru
 PUB/0321AAV/PRB/SWR/2021-22
 f S.W.Railways S.WRRLY S.WRRLY

LAKSHMI ELECTRICAL CONTROL SYSTEMS LTD.

CIN L32007Z1981PL0001124
 Regd. Office 504, Avinashi Road, Peelamedu Post, Coimbatore - 641 004
 Email : investor@laci.coimbatore.in

NOTICE

This is to inform that our shareholders Sejal Navanilal Shah & Mr. Navanilal M. Shah are joint holders of 25 shares bearing face value of Rs.10/- each vide certificate No. 20459 with distinctive numbers 1038951-1038975 and 25 shares bearing face value of Rs.10/- each vide certificate No. 37416 with distinctive numbers 1647887-1647891 has reported loss of original share certificate and requested the company to issue Duplicate share certificate in lieu thereof. Any one who has any objection in this regard may submit their objection to the Registrar Transfer Agents of the company i.e. S.K.D.C., Consultants Limited, "Surya" 35, Mayflower Avenue , Behind Senthil Nagar, Sowpalayam Road, Coimbatore-641028 within 15 days of the publication of this notice, after which no claim will be entertained and the Registrars will proceed to issue duplicate Share Certificate(s).

For Lakshmi Electrical Control Systems Ltd.,
 Coimbatore
 21.12.2021
 S. Sathyanarayanan
 Company Secretary

IDBI BANK LIMITED, Zonal Office, Retail Recovery, Chapel Road 040-6769405/6769411, Email: sachin.harale@idbi.co.in, www.idbibank.in

[RULE 8(1)] (POSSESSION NOTICE (FOR IMMOVABLE PROPERTY))

Whereas The undersigned being the Authorised Officer of the IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of Security Interest (Enforcement) Rules, 2002, published demand notice on September 24, 2021 calling upon the borrowers Shri Sairam Reddy Sudini and Smt Sudini Madhavi to repay the amount mentioned in the demand notice being Rs.11,86,219.00 (Rupees Eleven Lakhs Eighty six thousand two hundred and nineteen only) as on August 5, 2021 plus applicable interest and charges thereon within 60 days from the date of the receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21st day of December, 2021.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs.11,86,219.00 (Rupees Eleven Lakhs Eighty six thousand two hundred and nineteen only) as on August 5, 2021 plus applicable interest and charges thereon.

The attention of Borrowers is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Property:
 As per Sale deed dated 24.05.2004 registered as Doc No.7005/2004; All that Piece and parcel of the land bearing Plot Nos. 67 Northern Part and 68 Southern Part, in Survey Nos. 24, 26, 27, 28, 29, 30 and 31, total admeasuring 125 Sq. Yards or 104.51 Sq. Mtrs., Situated at MALLAPUR VILLAGE, Saroomagar Revenue Mandal, Ranga Reddy District Under Venkatapur Gram Panchayat, Registration Sub-District, CHAMPAPET and bounded by – On the North by: Plot No 68 Northern Part; On the South by: Plot No 67 Southern Part; On the East by: Plot Nos. 94 and 93; On or towards the West: 25' Wide Road ;

Date: 21.12.2021
 Place: Hyderabad
 Authorised Officer
 IDBI Bank Limited

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2021

(Rs. in Lakhs)

Particulars	Quarter ended 30-Sep-21 (Unaudited)	Half Year ended 30-Sep-21 (Unaudited)	Quarter ended 30-Sep-20 (Unaudited)
	Total Income from Operations	71,626	1,52,580
Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(1,88,736)	(2,85,774)	834
Net Profit for the period before tax (after Exceptional and/or Extraordinary items)#	(1,88,736)	(2,85,774)	834
Net Profit for the period after tax (after Exceptional and/or Extraordinary items)#	(1,96,826)	(2,93,931)	472
Total Comprehensive income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	(2,07,626)	(2,75,670)	951
Equity Share Capital	50,309	50,309	50,309
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year			
Earning Per Share (for continuing and discontinued operations) (Face Value of Rs.10/- each)			
Basic & Diluted (*not annualised) :	*(39.13)	*(58.43)	*0.09

#Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with IndAS.

Notes :

- The Reserve Bank of India ('RBI') vide press release dated October 4, 2021 in exercise of the powers conferred under Section 45-IE (1) of the Reserve Bank of India Act, 1934 ('RBI Act') superseded the Board of Directors of the Company Srei Infrastructure Finance Limited ("the Holding Company/SIFL") and its wholly owned subsidiary Srei Equipment Finance Limited (SEFL) and appointed an Administrator under Section 45-IE (2) of the RBI Act. Further, RBI, in exercise of powers conferred under section 45-IE (5) (a) of the RBI Act, constituted a three-member Advisory Committee to assist the Administrator in discharge of his duties.
- Thereafter RBI filed applications for initiation of Corporate Insolvency Resolution Process ('CIRP') against the Company SIFL & SEFL under section 227 read with clause (zk) of sub-section (2) of Section 239 of the Insolvency and Bankruptcy Code (IBC), 2016 ('the Code') read with Rules 5 and 6 of the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019 ('FSP Insolvency Rules') before the Hon'ble National Company Law Tribunal, Kolkata Bench ('Hon'ble NCLT'). Hon'ble NCLT vide its order dated October 8, 2021 admitted the application made by RBI for initiation of CIRP against the Company SIFL & SEFL. Further, Hon'ble NCLT gave orders for appointment of Mr. Rajneesh Sharma, as the Administrator to carry out the functions as per the Code and that the management of the Company SIFL & SEFL shall vest in the Administrator. Further, RBI also retained the three-member Advisory Committee, as aforesaid, for advising the Administrator in the operations of the Company SIFL & SEFL during the CIRP.
- In accordance with Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended, the Company has prepared unaudited financial results for the quarter and half-year ended September 30, 2021.
- The above unaudited financial results of the Company for the quarter and half-year ended September 30, 2021 pertain to a period before the commencement of CIRP and the Administrator takes no responsibility with respect to the accuracy, validity, completeness or authenticity of the information and figures mentioned in these unaudited financial results as they pertain to the period prior to the date of his appointment as the Administrator, wherein the undersigned was not present. The Administrator has signed these financial results solely for the purpose of compliance and discharging his duties during the CIRP of the Company, in accordance with the Code read with the regulations and rules thereunder. While taking the financial results on records, the Administrator has relied upon the explanations, clarifications, certifications, representations and statements made by the the existing officials of the Company, who were part of the Company prior to CIRP.
- The Administrator has not independently verified the underlying data which has gone into preparation of the financial results since the same pertains to period prior to his appointment. As a part of the CIRP, the Administrator has appointed Auditors for Transaction Audit as per section 43, 45, 50 and 66 of the Code. The outcome of these procedures may provide an additional fact about data based on which these financial results have been prepared. These unaudited financial results of the Company for the quarter and half-year ended September 30, 2021 have been taken on record by the Administrator, in the meeting held on December 24, 2021, while discharging the powers of the Board of Directors of the Company which were conferred upon him by the RBI press release dated October 4, 2021 and subsequently, powers conferred upon him in accordance with NCLT Order dated October 8, 2021 solely for the purpose of ensuring regulatory compliance. It is also incumbent upon the Resolution Professional, under Section 20 of the Code, to manage the operations of the Company as a going concern.
- The above is an extract of the unaudited consolidated financial results for the half year ended 30th September, 2021 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Financial results for the half year ended 30th September, 2021 are available on www.bseindia.com, www.nseindia.com and www.srei.com.
- Company's standalone financial information (Rs. in Lakhs) is summarized below:-

Particulars	Quarter ended 30-Sep-21 (Unaudited)	Half Year ended 30-Sep-21 (Unaudited)	Quarter ended 30-Sep-20 (Unaudited)
	Revenue from Operations	899	1,423
Profit / (Loss) Before Tax	(421)	(881)	227
Profit / (Loss) After Tax	1,423	963	162

5. Figures pertaining to the previous period have been rearranged/ regrouped, wherever considered necessary, to make them comparable with those of the current period.

For Srei Infrastructure Finance Ltd.
 (A Company under Corporate Insolvency Resolution Process vide NCLT Order dated October 08, 2021)
RAJNEESH SHARMA
 ADMINISTRATOR APPOINTED UNDER IBC

Place : Kolkata
 Date : 24th December, 2021

The Administrator has been appointed under Rule 5(a)(iii) of the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019 under the Insolvency and Bankruptcy Code, 2016 (IBC). The affairs, business and property of Srei Equipment Finance Limited are being managed by the Administrator, Mr. Rajneesh Sharma, who acts as agent of SIF

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